

GOVERNMENT OF TELANGANA
HYDERABAD

Lr.No.4582/For.III/A2/EFS&T/2019

Date: 19-12-2023

To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House,
Copernicus Marg,
New Delhi – 110001.

Sir,

Sub: Govt of Telangana -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – Compliance of Solid Waste and Sewage Management -- Hon'ble NGT Order dated 29.09.2022 – 2nd Six Monthly Progress Report – Submitted – Reg.

Ref: 1. Hon'ble NGT Order dated 29.09.2022 in OA No. 606 of 2018.
2. Hon'ble NGT Order dated 30.11.2023 in OA No. 606 of 2018.

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In compliance to the Hon'ble National Green Tribunal Order dated 29.09.2022 in Original Application No. 606 of 2018, the 2nd Six Monthly Progress Report of Solid Waste and Sewage Management for the period from April 2023 to September 2023 of the State of Telangana is herewith submitted.

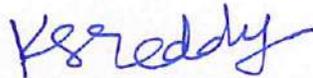
Yours faithfully,

Sd/-

CHIEF SECRETARY.

Encl: Report with Annexures.

// T.C.F.B.O //



**JOINT CHIEF ENVIRONMENTAL ENGINEER,
TSPCB, HYDERABAD.**

2104

ORIGINAL APPLICATION No. 606 of 2018

**2nd SIX MONTHLY PROGRESS REPORT
(APRIL 2023 TO SEPTEMBER 2023) OF
THE STATE OF TELANGANA
IN COMPLIANCE OF HON'BLE NGT, NEW DELHI
ORDER DATED 29-09-2022.**

**Submitted by
Chief Secretary, State of Telangana
14-12-2023**

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2nd Half yearly progress report of Government of Telangana for the period April to September 2023 in OA.No.606/2018 in compliance to the orders dated 29-09-2022

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1. Introduction:

The Hon'ble NGT vide order dated: 29-09-2022 in O.A.No.606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and sewage management after the personal appearance of Chief Secretary have passed the directions to Telangana.

The directions include the creation of the ring fenced account for depositing Rs.3800 Crores towards compensation for taking up the works pertaining to the MSW and Sewage management in the state. One of the directions include filing of the Half yearly progress report.

The gist of the activities taken up and the progress is submitted for kind perusal:

I. Sewage Management

Status	Generation	Treatment	Gap	Action initiated	Time lines
a. Sewage Treatment Plants (STPs) in MLD					
Previous in MLD	2750	905	1845	1473.5	STPs to be completed by Mar, 2024
Present in MLD	2750	1217.3	1532.7	312.3	<ul style="list-style-type: none"> • 1161.2 MLD to be completed by Jun, 2024 Proposals: • 315 MLD administrative sanction with funds from SBM2.0 towards VGF and balance proposed under HAM • HMWSSB is awaiting for administrative sanction of 340.5 MLD in Manjeera-Nakkavagu basin

b. Faecal Sludge Treatment Plants (FSTPs) in KLD

Status	Established Capacity	under construction
Previous in KLD	780	1015
Present in KLD	970	825

II. Municipal Solid Waste Management TPD

Status	Generation	Treatment	Gap	Action initiated	Time lines
Previous in TPD	11522	9166	2356	Tenders called	
Present in TPD	11921	9565	2356	LoA to be issued for establishment of 2961 TPD processing facility	Jan, 2024 for LoA and commencement for processing by Jun, 2024

III. Bio-Mining in MT:

Legacy Waste in MT	Treatment in MT	Gap in MT	Action initiated	Time lines
59,00,000	5,62,398	53,37,602	Work order issued to 7 bidders on 25.02.2022	23 March, 2024

The detailed latest compliance status for the half year from April to September 2023, is as follows:-

2. Status of compliance of Solid Waste Management Rules, 2016 including Legacy Waste:

2.1 Details of Solid Waste Management in State:

S.No.	ITEM	COMPLIANCE STATUS
1	Numbers of ULBs	142 (including GHMC)
2	Over all waste management status	
	a Quantity of MSW generated (TPD)	11,921 (GHMC:7,605, other ULBs: 4,316)
	b Quantity of MSW Collected (TPD)	11,921 (GHMC:7,605, other ULBs: 4,316)
	c Quantity of MSW segregated & transported (TPD)	Segregated at source: 7,078 (GHMC: 4,791, other ULBs: 2,287). Waste Transported: 11,921 (GHMC:7,605, other ULBs: 4,316)
	d Quantity of MSW processed (TPD)	9,565 (GHMC:7,605, other ULBs: 1,960)
	e Quantity of MSW disposed in secured land fill site (TPD)	1,295 (GHMC:1,295, other ULBs: 0)
	f Gap in Solid waste Management (TPD) [2(a)-2(d)]	2,356 (GHMC:0, other ULBs: 2,356)
3	Waste Collection	
A	Door-to-door collection is implemented	142 ULBs
B	% of Segregation of waste implemented	59% (GHMC: 63%, other ULBs: 53%)
C	Transportation of segregation of waste is implemented	142 ULBs

4		Waste Processing	
a		Waste Processing Facilities	
	(i)	Total Capacity (TPD)	9,960 (GHMC:8,000, other ULBs: 1,960)
	(ii)	DRCCs	232 (GHMC:24, other ULBs: 208)
	(iii)	Number of ULBs Covered	142
b		Recycling	
	(i)	Total Capacity (TPD)	20.8 (GHMC:20, other ULBs: 0,80)
	(ii)	Number	3 (GHMC: 20TPD capacity of Plastic to plastic covers and granules; Suryapet: 0.20 TPD capacity of Plastic to bricks / tiles; Siddipet: 0.60 TPD capacity Plastic to tiles)
	(iii)	Number of ULBs Covered	3
c		Composting	
	(i)	Total Capacity (TPD)	5,120 (GHMC:4,000, other ULBs:1,120)
	(ii)	Number	230
	(iii)	Number of ULBs Covered	142
d		Bio-methanation	
	(i)	Total Capacity (TPD)	18.5 (GHMC:5, other ULBs:13.5)
	(ii)	Number	4 (GHMC:5; GWMC:2.5; Siddipet:10; Sircilla:1)
	(iii)	Number of ULBs Covered	4
e		RDF	
	(i)	Total Capacity (TPD)	4000 (GHMC:4,000, other ULBs:0)
	(ii)	Number	1
	(iii)	Number of ULBs Covered	1
F		Waste to Energy Plants	
	(i)	Total Capacity (MW)	24 MW plant in operation GHMC (14.5 MW plant construction completed and ready to operate and 24 MW is under construction)
	(ii)	Number	2
	(iii)	Number of ULBs Covered	1(GHMC)
5		Waste Disposal	
a		Landfill	
	(i)	Total Capacity (TPD)	1375 (in GHMC)
	(ii)	Number	1
6		Legacy Waste Management	
	A	Number of Dumpsites	154 (including 2 in GHMC)
	B	Quantity of Waste dumped at dumpsites (Tons)	1,80,00,000 (GHMC:1,20,00,000 at Jawaharnagar capped and 1,00,000 at Fatullaguda bio-mined; other ULBs: 59,00,000)

	C	Number of Dumpsites Cleared	4 ULBs (GHMC: Jawharnagar & Fatullaguda) & other ULBs (Jalpally & Zaheerabad) In other ULBs 4,62,398 MTs of waste processed.
	D	Number of Dumpsites in which bio-mining has commenced	151 no of dump sites in 123 ULBs are made into 9 clusters and allotted to (7) agencies on 25.02.2022 and around 4,62,398 MTs of legacy waste has been processed (GWMC:81029, Karimnagar: 68,000; Khammam, 25,163, Suryapet 22,400; Dundigal:28,346; Ameenpur:8,862; Jagitial:41,163, Sircilla:11,145, Adilabad:8620, Medak: 34,577, Siddipet:24,580, Jalpally-7669, Narayanpet:3740, Bhongir: 40,000 and Zaheerabad: 57,104)
	e	Time frame for clearing all Dumpsites	18 Months (i.e. by 31 st March, 2024)
7		Other Information	
a		Information regarding development of model Towns/cities/Villages	a) Model Cities (3nos): 1. Greater Hyderabad Municipal Corporation 2. Greater Warangal Municipal Corporation 3. Karimnagar Municipal Corporation b) Major Towns (3nos): 1. Siddipet Municipality 2. Sircilla Municipality 3. Boduppall Municipality c) 96 villages @ (3) per one district in all 32 Districts (except Hyderabad District) have been identified. All the above model cities/towns/villages are implementing the SWM rules.
b		Creation of Environmental Cell	Yes
c		Standardization of rates for procurement of services/equipment(to do away with the tendering process)required for solid waste Management	Yes

2.2 Current status, desirable level of compliance and proposals for attending the gaps:

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
Identification of suitable sites for setting up solid waste processing facilities	142 ULBs have identified suitable sites for setting up of SW processing facilities. All the Gram Panchayats (12770) have identified lands.	To be completed by 31.10.2019	Nil	---
Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	<ul style="list-style-type: none"> • 100% by ULBs • 100 % by all GPs. 	To be completed by 31.10.2019	Nil	---
Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	<ul style="list-style-type: none"> • 59% of source segregation is achieved. • 100 % source segregation achieved in all the GPs. 	100% of source segregation	41% of source segregation in ULBs.	<ul style="list-style-type: none"> ▪ To conduct regular IEC activities for behavioral change among the citizen to practice the segregation of waste at source level. ▪ Conducting awareness program among the Street vendors, slum dwellers ▪ Involving Media, NGOs, RWAs, senior citizens, local corporators and students to create awareness among citizens.

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
Setting up of solid waste processing facility and sanitary landfill facilities	<p>solid waste processing facility:</p> <ul style="list-style-type: none"> ▪ Treatment and processing facility with 8000 TPD capacity is in operation at Survey No. 173, Jawahar Nagar Dumping Site, Kapra Mandal, Medchal Malkangiri district for GHMC area. ▪ In the present half year a total qty of 13,91,693 MT was processed and disposed. ▪ 24 MW capacity for disposal of RDF is inder operation at Jawaharnagar Phase ▪ At present, 15 surrounding ULBs to GHMC are also processing their waste through the above facility at Jawaharnagar ▪ All 142 are doing composting the wet waste. ▪ 233 no of DRCCs established in 142 ULBs to chanalize the dry waste (including 24 Nos DRCCs in GHMC). <p>Landfill Site:</p> <ul style="list-style-type: none"> ▪ Secured Land fill facility at 	As per SWM Rules, 2016, processing facilities and landfill have to be provided by -14 ULBs which have more than 100000 population by 31.03.2018 and remaining 128 ULBs, which have less than 100000 population by 31.03.2019	Secured landfills have to be provided by 141 ULBs.	<ul style="list-style-type: none"> ▪ 14.5 MW WtE plant was construction at Dundigal and ready to operate in GHMC and 24 Mw WtE plant is under construction at Jawharnagar site, GHMC. ▪ 14 MW WtE plant at Yacharam is under proposal stage. ▪ GHMC is proposed to establish one more T&D facility Pyaranagar (V), Sangareddy (D) and TSPCB has issued CFE for 4000 TPD capacity on 06.02.2023 and necessary approach road, for construction of the facility, through the diverted forest land is under process. ▪ Tenders were called for all the ULBs (other than GHMC) with cluster approach for establishment of Treatment facilities as per SWM Rules 2016 <p>Sanitary Landfill Facilities:</p> <ul style="list-style-type: none"> ▪ Regional level Sanitary Landfill

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
	<p>Jawaharnagar T&D facility has been in operation at Jawharnagar, GHMC.</p> <ul style="list-style-type: none"> Total quantity of waste lanfilled is 2,37,040 MT in the present half year. 			<p>facilities are being planned for covering all ULBs other than GHMC.</p>
<p>Bio-remediation or capping of old and abandoned dump sites.</p>	<ul style="list-style-type: none"> Bio-mining of 153 dump sites is under progress and about innng 1,92,16,306 MT of legacy waste and including 1,20,00,000 MT of legacy waste capped at Jawaharnagar, GHMC was capped. In respect of Capped dump at Jawaharnagar dump site, Hon'ble NGT in it's order dated 14.02.2020 directed GHMC to do bio-mining and again issued orders dated 29.09.2020 directing CPCB to finalize its viewpoint on whether capping can be retained. CPCB constituted a 10 member expert committee and the Committee interacted with GHMC & TSPCB on 30.12.2022 and conducted a filed 	<p>To be completed by 31.03.2021.</p>	<p>Nil</p>	<p>---</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
	<p>visit 01.09.2023 & 02.09.2023.</p> <ul style="list-style-type: none"> ▪ The draft Expert Committee Report of CPCB dated 25.09.2023 was filed by CPCB before the Hon'ble NGT (SZ) in OA 199 of 201. As per the Hon'ble NGT (SZ) order, GHMC has filed its response vide its Report dated 21.11.2023 and the case is listed for hearing on 22.12.2023. ▪ Meanwhile, GHMC has engaged IIT Bombay for study of feasibility in biomining. In the final report dated 05.07.2023, IIT Bombay concluded that Jawaharnagar capped site is not ready for bio-mining. 			
<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<ul style="list-style-type: none"> • In GHMC, separate collection and transportation points are established for C&D waste and ensured for the same. Two C&D waste recycling plants are in operation at Jeedimetla and 	<p>As per SWM Rules Ensuring separate storage, collection and transportation of construction and demolition wastes by 08.04.2018.</p>	<p>Out of 141 ULBs in the State, 127 ULBs have population less than 1,00,000 and the estimated quantity of C&D waste is less and on an average it is 2 to 3 TPD.</p>	<p>For C&D waste management in rest of the ULBs, tenders were invited by CDMA under DBFOT-PPP mode covering 65 in 6 clusters but no bidders have participated. Re-bidding was carried out and the Technical and Financial</p>

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statuses and desired levels	Proposals for attending the gaps with time lines
	<p>Fatullaguda with 500 TPD capacity each. Construction of 3rd plant is completed at Shamshabad and commenced its operations soon and 4th plant is under construction at Tumukunta.</p> <ul style="list-style-type: none"> In all other 141 ULBs also separate sites for storing C&D waste is earmarked. Action Plan has been prepared for C&D waste management and tenders are invited for the same. 			<p>evaluations are completed and will be finalized soon.</p>

2.3 Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016, regarding time frame for implementation.

The Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016 is as follows:

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	GHMC has established processing facility and rest of 141 ULBs have identified suitable sites. All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	GHMC has sanitary landfill and all other ULBs are being clustered (at regional / district level) for setting up Sanitary Landfill facility and tenders for setting up and operating SLF will be taken-up soon. All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. All 12770 GPs (100 %) have completed construction of compost cum segregation shed.
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	GHMC has procured and established solid waste processing facility and the rest of the ULBs are procured the sites. All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. However, all 12770 no of GPs have completed construction of compost cum segregation shed.
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	2 years	59% of segregation of waste at source is achieved in the state on average. IEC activities are regularly conducted to inform, educate and motivate waste generators to practice 100% of segregation of waste .
5	Ensure door to door collection of segregated waste	2 years	Completed.

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	and its transportation in covered vehicles to processing or disposal facilities.		
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	<ul style="list-style-type: none"> • In GHMC, separate collection and transportation points are established for C&D waste and ensured for the same. Two C&D waste recycling plants are in operation at Jeedimetla and Fatullaguda with 500 TPD capacity each. Construction of 3rd plant is completed at Shamshabad and commenced its operations soon and 4th plant is under construction at Tumukunta. • In all other 141 ULBs also separate sites for storing C&D waste is earmarked. Action Plan has been prepared for C&D waste management and tenders were invited for the same.
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years	<p>8000 TPD capacity MSW processing capacity plant is operational at Jawaharnagar (V) GHMC.</p> <p>Processing Plants are established at GWMC, Karimnagar, Manikonda, Siddipet, Suryapet and Vikarabad ULBs.</p>
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 populations.	3 years	<p>05 ULBs Badangpet, Dammaiguda, Jawaharnagar, Kompally and Narsingi are transferring their waste to Jawaharnagar processing facility maintained by GHMC.</p> <p>7 agencies have been shortlisted for processing of fresh waste in others 130 ULBs, technical and financial evaluation has been completed, LOAs will be issued shortly.</p>
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes	3 years	<p>ULBs are being clustered (at Regional / district level) for setting up Sanitary Landfill facility.</p> <p>GHMC is disposing inerts generated after processing of MSW in the scientific landfill located at the Integrated</p>

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	from the processing facilities as well as untreatable inert wastes as permitted under the Rules.		Municipal Solid Waste Treatment & Disposal facility at Jawaharnagar and 2,37,040 MT of inerts was landfill in the present half year.
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	ULBs are being clustered at Regional / district level)for setting up Sanitary Landfill facility. Land identification and tender for setting up and operating SLF will be subsequently taken-up.
11	Bio-remediation or capping of old and abandoned dump sites.	5 years	Bio-mining of 151 dump sites is under progress and about 4,62,398 MT of legacy waste was bio-mined sofar in other ULBs. In GHMC, 1,00,000 MT at Fatullaguda site was bio-mined and 1,20,00,000 MT of legacy waste was capped at Jawaharnagar site.
12	Legal Frame Work		SWM Policy for the State as per clause 11 (a) of the SWM Rules has been Notified on 24th September, 2018.
13	Annual Report		Annual Reports for the year 2022-23 was submitted on 01.08.2023.

3. Status Report on Compliance to Plastic Waste Rules, 2016 (as amended in 2021).

➤ 3.1 Compliance on PWM rules, 2016:

Rules provision	Plastic Waste Management Rules Provision	Status
6 (1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers	<ul style="list-style-type: none"> ➤ 232 no of Dry Resource Collection Centres (DRCCs), including 24 nos in GHMC, were established among all ULBs for segregation and channelizing of the plastic waste to the recycling industry. ➤ In GHMC, all the balance plastic waste, after chanalizing through DRCCs, is transported to the T&D facility at Jawharanagar and segregated along with other inorganic items and stored as Refused Derived Fuels (RDF) and used as fuel Waste to Energy plant at the same

		<p>site. Useful plastic is recycled and producing plastic covers and granules at the 20 TPD Ton capacity of plastic recycling plant at the same site.</p> <p>➤ 12770 GPs (100%) have completed construction of compost cum segregation shed.</p>
6(2)a.	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.	All the ULBs ensured for segregation of plastic waste at primary collection level and at disposal level and processing through DRCCs and WtE.
6(2)b.	Ensuring that no damage caused to the environment during this process.	<p>➤ Ensuring no damage to environment during the disposal of plastic as per the activities mentioned above.</p> <p>➤ Ensuring that no open burning of plastic waste take place by conducting various IEC activities and penalizing the violators.</p>
6(2)c.	Ensuring channelization of recyclable plastic waste fraction to recyclers	➤ By disposing the plastic waste through DRCCs and also by processing plant at Jawaharnagar ensuring the channelization of recyclable plastic waste fraction
6(2)d.	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with guidelines issued the Central Pollution Control Board	<p>➤ Plastic segregated at DRCCs is send to various recyclers for processing as per the CPCB guidelines</p> <p>➤ The plastics which cannot be recycled are transported to co-processing. The lighter density plastics are stored as Refused Derived Fuels (RDF) and used as fuel in Waste to Energy plant and through cement factories. The remaining inerts produced in the process are disposed in scientific landfills</p>
6(2)(e)	Creating awareness among all stakeholders about their responsibilities	➤ Regularly organizing workshops, campaign and rallies against the use of plastics and constantly creating awareness among waste pickers through the companies working in this field under Extended Producer Responsibility/CSR. Information Education and Behaviour Change Communication (IEBCC) activities are being conducted regularly.
6(2)(f)	Engaging civil societies or groups working with the waste pickers	➤ GHMC supported around 9500 waste pickers by allotting 4500 waste collection autos (Swachh Auto Tippers),
6(2)(g)	Ensuring that open burning of the plastic waste does not take place	➤ Public awareness campaigns are regularly conducted by GHMC in all 30 circles involving Resident Welfare Associations, Schools, Senior Citizens, NGOs

		➤ Keeping a strict monitoring on burning of waste (which includes plastics) and imposing penalties on defaulters.
6(3)	The local body for setting up of system for plastic waste management shall seek assistant of producers and such system shall be set up within one year from the date of final publication of these rules in the official gazette of India.	➤ Involved the producers such as ITC and Godrej in plastic waste management and established DRCCs in GHMC.
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.	--
16	State Level Advisory Committee	➤ State Level Advisory Committee constituted vide G.O. (Ms). No. 79 dated 31.12.2016 of EFS&T.
17(3)	Submission of Annual Report	Annual Reports for the year 2022-23 submitted on 01.08.2023.

3.2 The Hon'ble NGT in O.A.No.247 of 2017 in the matter of Plastic Waste Management directed to furnish the status. The Action taken report for the period Oct, 2022 to March, 2023 is as follows:

S.No.		Item	Quantity
1.	a	What is the quantity of plastic waste generated, (Annual Report form VI pt.2,6) (TPD)	1448 (1205 from GHMC & 243 from other ULBs)
2.	a	Number of registered plastic manufacturing units	320 (47-recyclers & 273-brand owners / producers)
	b	Capacity of registered plastic manufacturing units (TPD)	
3.	a	Total no. of ULBs	142
	b	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2) ? (including collection, segregation, Channelization & processing of plastic waste)	All 142 ULBs have waste segregation units, that segregate plastic waste from MSW.
	c	Percentage of ULBs having facilities for Collection of Segregated waste	142 ULBs have facilities for collection of segregated waste.
	d	Percentage of ULBs having Material Recovery facility	All 142 ULBs have provided 232 MRF (including 24 by GHMC) units.
4.	a	Total number of Gram Panchayat (GPs)	12,770
	b	Percentage of GPs which have setup of plastic waste management system as per Rule 7 ?	All 12770 GPs (100 %) have completed construction of compost cum segregation shed.
	c	Percentage of GPs having facilities for Collection of Segregated waste	All 12770 GPs are having facilities like tricycles with partition for Collection of Segregated waste.
	d	Percentage of GPs having Material Recovery facility	12770 GPs (100 %) have completed construction of compost cum segregation shed.
5.	a	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	121
	b	Percentage of Producers/brand owners/importers which have engaged with ULBs for	8 Nos
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of	4 Nos

S.No.		Item	Quantity
		producers been set —up? Rule (6(3))?	
6	a	Number of registered plastic waste recyclers	52
	b	Capacity of recyclers (TPD)	136.08 TPD
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)	Plastic waste collected through DRCCs, WMA and processing plant are channelized for recyclers.
	b	Quantity of plastic Waste utilized in recycling (TPD)	218.51 TPD channelized for recycling during present Half year (Waste Management agencies 203 TPD+ DRCCs/ RRR centers of GHMC – 1.83 TPD + 13.68 TPD recycled at processing plant of GHMC at Jawaharnagar during present Half year
	c	Quantity of plastic waste utilized in recycling Road Construction	--
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns	8,475 tons (46 TPD) during present Half year.
	e	Quantity of waste utilized in production of RDF	One integrated solid waste management facility is located processing capacity of 8000 TPD at Jawaharnagar (V). Presently and generating 3899 TPD of RDF out of which 897 TPD of plastic is part of RDF.
	f	Quantity of plastic waste used in production of Waste to oil	92 TPD during this half year
	g	Quantity of plastic waste used in other purpose (please specify)	Present utilisation of Plastic waste in WtE plants as part of RDF – 313 TPD
8.	a	No. of Registered Compostable plastic unit	Three compostable plastic units located in the State
	b	Total Capacity of registered Compostable plastic unit	1800 TPA
9	a	No. of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	Nil
10	a	Whether local bodies have framed bye-laws	Yes

S.No.		Item	Quantity
		[Rule 6(4)]?	
11	a	Whether plastic carry bags & plastic sheet of thickness <120 micron banned or not [Rule 4(c)]?	Completely banned plastic carry bags & plastic sheet of thickness <120 micron in the state as per MoEF&CC notification.
12	a	Has complete ban on plastic carry bags been imposed (Annual Report format pt.3)	Plastic carry bags & plastic sheet of thickness <120 microns banned and implementing prohibition as per MoEF&CC notification from 12.08.2021.
13	a	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Government vide G.O.Rt.No.40, EFS&T, Dept. Dt.01.7.2022 has issued notification & prohibition of certain single use plastic. During this half year, GHMC registered 03 instances for open burning of plastic waste and imposed penalty of Rs.30,100/- and registered 784 cases for using plastic carry bags below minimum prescribed thickness and levied a penalty of Rs. 8,25,450/-
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging (Rule 11)	Marking & labelling on plastic carry bags & multi layered packaging being enforced.
15	a	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	Yes. No meeting conducted during this Half year.
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years time [Rule 9-3]	Directions issued to manufacturers for phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no

S.No.	Item	Quantity
		alternate use of plastic
17	NGT Directions (para 14 d) of 247/2017 order dated 06.12.2019	
a	Has institutional mechanism as per para 14 d been established (Y/N)	Yes.
b	Confirmation that no, unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)	Yes
c	Confirmation that no plastic carry bags/films <75 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)	Yes
d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)	Yes
e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.	Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places in each ULBs and penalties are being levied on defaulters.
f	Confirmation that no dumping of plastic waste on drains river bank and on burning of plastics in open take place in State/UT (Y/N)	Yes. Penalties have been imposed for violation of rules.

4. Status of compliance of Construction & Demolition Waste Rules, 2016:

- The Construction and Demolition (C&D) Waste Management Rules, 2016 were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC).

IN GHMC :

- **Collection & Transportation:**
 - 150 wards is divided among 04 collection areas for collection, transportation, processing & management of C&D was waste.
 - Estimated quantity of waste collected: 800 TPD
 - C&D waste collected & transported: 1,43,673 MT
 - C&D waste processed: 85,610 MT
 - No. of vehicles engaged for C&T: 58
 - No. of instance recorded by Concessionaire/ Licensee for unauthorized dumping: 44

Recycling

- 02 Nos. of processing plants of 1000 TPD capacity are under operation at Jeedimetla & Fathullaguda
- 02 Nos. of processing plants are under approval/ Construction stage at Thummukunta & Shamshabad.

In other ULBs:

- Three clusters have been formed with Nalgonda (11 ULBs with a capacity of 100 Tonnes), Sangareddy (11 ULBs with a capacity of 50 Tonnes) and GWMC (16 ULBs with a capacity of 200 Tonnes).
- RFP has been issued to engage agency for establishing C & D waste processing plants. Technical evaluation of the bid received is completed and LoA will be issued soon.

5.0 Status of compliance of Bio-Medical Waste Management Rules, 2016

5.1 Status of Health Care Facilities (HCFs) in Telangana:

The total number of Health Care Facilities (HCFs) are 9,346. Out of which 9,159 HCFs are having Bio-medical Waste (BMW) Authorization. The remaining 187 were issued notices for obtaining BMW authorisation.

5.2 Compliance of the Rules:

5.2.1 Submission of Annual Reports: (Rule 24)

Annual Report in Form – IVA for the calendar year (Jan 2022 to Dec 2022) was submitted to CPCB on 04.08.2023 i.e. with the time frame as prescribed in the Rules.

5.2.2 Status of State Level Advisory Committee: (Rule 11)

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meetings are held under the Chairmanship of the Spl. Chief Secretary HM&FW department.

5.2.3 Status of District Level Monitoring Committee (DLC): (Rule 11)

The HM&FW department issued G.O.Ms.No.28, dt.16.01.2018 constituting District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules. The DLC meetings are conducted regularly.

5.3 Category wise Bio-Medical Waste:

The details of Daily average Bio Medical Waste generated as per the annual reports (Calendar year) for the year 2022 submitted to CPCB in following year of July respectively are as follows:

Category	Quantity Kgs/Day
Red	5387
Yellow	16525
Blue	2653
White	742
Total:	25,306

5.4 Bio-Facilities in Telangana: **Medical Waste Treatment (CBMWTFs) in**

- a) In the Telangana, presently there are 11 Common Bio Medical Waste Treatment Facilities (CBMWTF) are in operation in the state, which are presently sufficient to serve the HCFs operating in the state.

- b) All the 11 CBMWTFs had upgraded Secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- c) All the Common Bio Medical Waste Treatment Facilities (CBMWTFs) have installed online continuous stack emission monitoring system (OCEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers. The concentration of CO₂, CO, NO, NO₂, O₂ Primary and Secondary temperatures are monitored and are connected to CPCB & TSPCB servers for continuous monitoring. Further, TSPCB is also carrying out regular monitoring of CBMWTFs to check the compliance. CBMWTFs have provided IP Cameras to record the operation of the Incinerator.
- d) TSPCB has communicated design details of modular STPs suitable small, medium and large HCFs to the Stake holder departments.

5.5 Authorization from the Board:

The total number of Health Care Facilities (HCFs) are 9,346. Out of which 9,159 HCFs are having Bio-medical Waste (BMW) Authorization. The remaining 187 were issued notices for obtaining BMW authorisation.

Sl. No.	Name of the Facility	Category	Quantity (kg/day)
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5.6 Hon'ble NGT Orders in the matter of O.A.No.710 of 2017:

The status of implementation of the Hon'ble NGT order dated: 15.07.2019 on key performance indicators for assessing treatment and disposal of BMW and effectiveness in implementation of BMW Rules, 2016 is as follows:

Sl.No.	Key performance indicators	Status
1.	Inventory of all Health Care Facilities and Biomedical waste generation.	In co-ordination with DM&HOs and CBMWTFs inventory of HCFs was carried out. There are 9346 number of HCFs operating in the State
2.	Authorisation to all Health care facilities including non-bedded HCFs.	TSPCB has implemented online software application developed by NIC, Delhi for grant of BMW Authorisation to HCFs including Non-Bedded HCFs. Powers are delegated to Regional Officer and Zonal Officer to grant authorization to HCFs having below 50 beds.
3.	Facilitate setting-up adequate number of common Bio-Medical Waste Treatment Facilities (CBMWTFs) to cover entire state or all HCFs.	11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. More number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal-Malkajgiri. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste. Remaining 7 CBMWTFs are providing services to the HCFs located in remaining districts and one of the facility has obtained CFE from the Board.
4.	Constitution of State Level Advisory Monitoring Committee and District Level Monitoring Committee.	State Advisory Committee was constituted vide Health Medical & Family welfare Department G.O.Rt.No.329, dt.15.04.2017. State Advisory Committee meetings are conducted as and when needed. District Level Monitoring Committee (DLMC) with District Collector as the Chairman and DM&HO as the Member Convener were constituted vide HM&FW department G.O.Ms. No.28, dt.16.01.2018. DLC meetings are conducted.
5.	Implementation status of Barcode system.	The Board has developed centralized "Online Bio-Medical Waste Manifest and Bar Code System" as per CPCB guidelines. Online tracking of BMW collection vehicles of CBMWTFs is also integrated in this software. All the 11 CBMWTFs

		<p>are implementing Bar-coding system through the online application of the Board. HCFs have registered in the online Bar-coding Manifest application. 11 CBMWTFs are collecting BMW from their member HCFs using GPS fitted vehicles 71 Nos.</p>
<p>6.</p>	<p>Monitoring of Health Care Facilities other than hospitals/clinics such as veterinary Hospitals, Animal Houses, and AYUSH Hospitals etc.</p>	<p>Authorisations are granted to 10 Animal Houses, 141 Veterinary institutions. 6 AYUSH Hospitals have obtained authorization.</p>

5.7 Follow-up on the Action Points of TSPCB pertaining to compliance of BMWM Rules and NGT orders in Telangana State:

Action Point	Particular	Progress report of the State
1	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Telangana SPCB has taken up action to ensure that every HCF is authorized under BMWM Rules, 2016. 9,297 Health care Facilities including non-bedded HCFs have covered under BMWM Rules.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the state. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	At present 11 nos. of CBMWTFs operating in the state are adequate for treatment & disposal of biomedical waste. In light of COVID pandemic and increase in volumes of BMW Waste, three proponents were issued with in principle permission to setup new CBMWTFs for catering Hyderabad & surrounding Districts in addition to the existing 11 Facilities and one of the facility has obtained CFE from the Board.
(ii)	Restriction of Deep Burial pits [should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWM Rules, 2016].	Deep burial is not permitted in the State.
4	Constitution of State and District Advisory Committees	Complied & meetings were held.
5	Implement Barcode system in every HCF and CBMWTFs	11 CBMWTFs operating in the state have implemented Bar-coding system developed by the Board. All the HCFs have registered with the online system.
6	Monitoring of Healthcare Facilities other than hospitals/clinics-Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	These HCFs have tie-up with CBMWTFs and registered with online software for disposal of BM Waste. Board Officials are monitoring HCFs, during processing of authorization applications.
7	Ensure availability of adequate infrastructure with SPCBs/PCBs to monitor compliance.	The Board is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBMTWFs and HCFs, except for analysis of Dioxins and Furan (Equipment for monitoring is available).

Action Point	Particular	Progress report of the State
8(i)	Training and capacity Building of officials of Health Department and SPCBs	The Board conducted workshops at District level on "Bio-Medical Waste Management" to all the Stakeholders. Regular hands on training programs on compliance mechanism of BMW Rules are also conducted in all 33 Districts Head Half years to create awareness in management of Biomedical Waste. Stress was made on applying for authorization by all HCFs including veterinary institutes, ayush, clinics & labs. Awareness was created through the means of posters, short films, All India Radio, etc.
8(ii)	To ensure training and capacity Building of Healthcare workers in HCFs	The Board is conducting regular training programs to the HCFs through CBMWTFs with the Field officers of the Board. Officers are designated in Regional offices & Zonal Offices for monitoring of HCFs and compliance of BMWTFs.
9	Installation of OCEMS by CBMWTFs as a tool for self-monitoring and compliance verification by SPCBs/PCCs.	All the 11 CBMWTFs have installed OCEMS and connected to CPCB & TSPCB server and Data transmission is being monitored.
10	Submission of Annual Reports to CPCB	Complied. Annual Reports are submitted within stipulated date of 31.07.2021.
11	To ensure compliance to standards by CBMWTFs	Monitoring of CBMWTFs is conducted regularly.
12	To monitor compliance of HCFs [for on-site segregation, pre-treatment of infectious waste-yellow, separate storage space for BMW and treatment of wastewater]	Officers are designated in Regional offices for monitoring of HCFs operating in the State.
13	District Magistrates to monitor compliance of BMW Management as per District Environmental Plan	District Level Monitoring Committees constituted for monitoring of compliance of BMW Rules are reviewing the implementation of District Environmental Plan.

- The Hon'ble NGT in OA No.180 of 2021, Orders dated:07.01.2022 issued certain directions for compliance to the Bio-Medical Waste Management (BMWM) Rules. The Hon'ble NGT also constituted committees at state and district levels for monitoring the status of implementation of BMWM Rules.

- In obedience to the orders dated:07.01.2022 of the Hon'ble NGT in the matter of O.A.No.180 of 2021, the State Level Committee was constituted with Officials for monitoring compliance of the BMW Rules-2016 and amendments thereof vide order dated:06.05.2022. State level Committee reviewed the status of implementation of Rules in the state and as per approval, Action Taken Reports was submitted to CPCB.

Sl. No.	Particulars	Remarks
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6. Status of compliance of Hazardous Waste (Management) Rules:

- The Ministry of Environment & Forests (MoEF&CC), Government of India notified Hazardous Waste Management Rules in the year 1989 for management of hazardous waste in the country.
- These Rules were amended from time to time and the MoEF&CC, GoI, vide notification dated 04.04.2016, notified latest Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
- In the amended Rules focus is on the Reuse & Recycling of hazardous waste.
- The Telangana State is having one Integrated Common Treatment Storage & Disposal Facility (TSDF) for Hazardous Waste, namely M/s. Hyderabad Waste Management Project (HWMP) at Dundigal (V), Medchal-Malkajgiri District. The facility has
 - Incinerator of capacity 1.5 TPH
 - Engineered landfill facility
 - Pre-processing facility for preparing alternate fuel for cement industries.
- The Board has also permitted other five pre-processing facilities with a processing capacity of 2,25,000 TPA and presently four facilities are under operation.
- The Board has permitted 46 recyclers of hazardous waste with authorized capacity of 2,29,965 TPA.
- As per the Hazardous Waste annual report furnished to CPCB for the year 2020-21, the total number of hazardous waste generating industries in the State are 3179 and the following quantities of hazardous wastes is generated:

Recyclable Waste (TPA)	25956.80
Incinerable Waste (TPA)	6386.12
Utilisable waste (TPA)	221981.63
Landfillable Waste (TPA)	101955.58
Total:	356280.13

The Hon'ble NGT in the matter of OA No. 804 of 2017 filed by Rajiv Naryana & Anr. Vs. Union of India & Ors. vide order dt. 30.07.2018 constituted the Monitoring committee for Management. The Monitoring Committee submitted its report on Management of Hazardous Waste.

The Hon'ble NGT vide order dt 29.01.2021 disposed the matter directing the CPCB and SPCBs to comply with the recommendations of the Monitoring Committee.

7. Status of compliance of E-Waste (Management) Rules:

- The E-Waste (Management) Rules, 2022 came into force w.e.f. 1st April, 2023 in supersession of the E-Waste (Management) Rules, 2016.
- There are 16 Nos. of E-Waste Recycling units, 13 Nos. of Dismantling units and 2 refurbishing unit in the State of Telangana. The TSPCB has issued Consents to these units. The details are as follows:

E-WASTE RECYCLING UNITS :

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Earth Sense Recycle Pvt., Ltd., Plot No.37 APIIC Industrial Park, Mankal (V), Maheswaram (M), Rangareddy District.	31.12.2024	22,775 TPA
2.	M/s. Z Enviro Industries Pvt., Ltd., Sy.No.106 & 107, Pulimamidi (V), Kandukur (M), Rangareddy District.	30.06.2025	Dismantling & refurbishing - 20,000 TPA Recycling -10,000 TPA
3.	M/s. Silicon Planet Recycling Pvt. Ltd., Sy.No.811/A, Ankireddypally (V) & Grampanchayat, Keesara (M), Medchal-Malkajgiri District.	06.03.2027	1000 TPA
4.	M/s. EnviroKare Recycling Solutions Pvt. Ltd., Sy. No. 402, Raikal (V), Farooqnagar (M), Rangareddy District.	31.05.2026	2549 TPA
5.	M/s. Green Enviro E Waste Recycling, Sy.No. 729, Pochampally (V), B. Pochampally (M), Yadadri Bhuvanagiri District	30.04.2026	8740 TPA
6.	M/s. Shreem Mythri E-Waste Recycling, Sy.No. 10/A2, 11/A3, 12/A2/3, 12/A3/1 & 12/A4, Narayanapur (V&M), Yadadri Bhuvanagiri District	01.06.2027	3700 TPA
7.	M/s. Elifecycle Management Private Limited., Sy.No.468, 470, 471 & 472, Theegapur, Kothur, Rangareddy District.	15.12.2026	17,820 TPA
8.	M/s. Malpani Antenna Electronics Pvt. Ltd., Plot No. D4, Phase-I, IDA, Pashamailaram, Patancheru (M), Sangareddy District	10.08.2027	493 TPA
9.	M/s. Pure Earth Recyclers Private Limited, Sy. No.924, 994, Rudraram (V), Patancheruvu (M), Sangareddy District	01.10.2027	5050 TPA
10.	M/s. Green Wave Ewaste Recycling, Sy. No. 1880E, 1880EE, Nandigama (V&M), Rangareddy District.	30.09.2027	5616 TPA
11.	M/s. E Tech E Waste Recycling, Sy.No.1096, Nandigama (V&M), Rangareddy District	31.10.2027	2304 TPA

S. No.	Name & Address	CFO Validity	Permitted Capacity
12.	M/s. Reboot Resources Private Limited (Unit-2), Sy.No.29, 30 & 31, Ramdasalle (V), Ibrahimpatnam (M), Rangareddy District	25.01.2028	10699.20 TPA
13.	M/s. Resustainability Reldan Refining Private Ltd., Sy. No. 684/1, Dundigal (V), Quthubullapur (M), Medchal-Malkajgiri District	28.02.2028	13572 TPA
14.	M/s. Recytronics Waste Solutions LLP, Sy.No.96/Part/C, Patelguda, Mangalpalle (V), Ibrahimpatnam (M), Rangareddy District.	30.06.2028	1000.08 TPA
15.	M/s. Renavart Recyclers India Private Limited, Sy.No. 183, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District.	31.10.2028	1,476 TPA
16.	M/s. Silicon Planet Recycling Pvt. Ltd., U-II Sy.No. 247 & 248, Thumkunta (V), Bommalararamam (M), Yadadri Bhuvanagiri District	31.10.2028	756 TPA

E-WASTE DISMANTLING UNITS :

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s. Enviro Collection Centre (Dismantling Unit), Plot No.1-185/2/A, Sy.No.298 Part, Phase-I, IDA Jeedimetla, Medchal-Malkajgiri District.	31.12.2025	720 TPA
2.	M/s. Re Sustainability Limited (formerly M/s. Ramky E-Waste Recycling Facility), Plot No.25, Hardware Park, Maheshwaram (M), Rangareddy District.	30.09.2025	7840 TPA
3.	M/s. Earthbox Ventures (P) Ltd., (E-Waste Dismantling Unit), Sy.Nos.29, 30 & 85, Uddembarri (V), Shamirpet (M), Medchal-Malkajgiri District.	30.04.2022	3600 TPA
4.	M/s. Bellus E Waste, Sy.No.4-120, Ramachandrapuram (GP), Kondurg (M), Rangareddy District.	31.12.2023	3600 TPA
5.	M/s. Shreem Mythri Enterprises, Plot No.50, Phase-III, IDA Cherlapally, Kapra (M), Medchal-Malkajgiri District.	30.04.2028	600 TPA
6.	M/s. TES AMM India Pvt. Ltd., Plot No.79, Sy.No.847, IDA Medchal, Medchal (M), Medchal-Malkajgiri District.	30.04.2028	1490 TPA
7.	M/s. Earthbox Ventures Private Limited, Plot No.S-2/12, Sy.No. 114/1, E-City, Raviryala (V), Maheshwaram (M), Rangareddy District.	31.01.2026	2340 TPA
8.	M/s. Kamal Electronics Refurbishing of E-waste Solutions, Sy No: 227/LU, 227/E1, 227/E2,	31.05.2028	2686 TPA

S. No.	Name & Address	CFO Validity	Permitted Capacity
	227/E/2/1, Atmakur (V), Sadasivpet (M), Sangareddy District.		
9.	M/s. Chilkuri Enterprises, Sy.No.14, Keesara (M), Medchal-Malkajgiri District.	31.12.2025	540 TPA
10.	M/s. Reboot Resources Private Limited, Sy.No.113 Part, Patelguda (V), Ibrahimpatnam (M), Rangareddy District	31.01.2026	9468 TPA
11.	M/s. Exclusive PC World, Plot No.30/9, Sy.No.460/2, TSIIC, IDA Mankhal, Maheshwaram (M), Rangareddy District	27.07.2027	446 TPA
12.	M/s. Ali Traders, Sy.No.491/2, Alampally (V), Vikarabad(M), Vikarabad District	02.08.2027	720 TPA
13.	M/s. Elifecycle Management Private Limited., Sy.No.468, 470, 471 & 472, Theegapur, Kothur, Rangareddy District.	30.11.2026	18900 TPA

E-WASTE REFURBISHING UNITS :

S. No.	Name & Address	CFO Validity	Permitted Capacity
1.	M/s Earth Sense Recycle Pvt. Ltd., (U-II) H No 7-2/4, B V Rao Complex, Chattanpalle (V), Farooqnagar (M), Rangareddy District.	05.12.2027	1080 TPA
2.	M/s. Envirokare Recycling Solutions Pvt Limited Unit II, Sy No 475, Elkatta(V), Farooqnagar(M), Rangareddy District	31.05.2028	7200 TPA

Extended Producer Responsibility:

- Every producer of Electrical and Electronic Equipments (EEEs) listed in Schedule-I have to obtain EPR (Extended Producer Responsibility) Authorisation from the Central Pollution Control Board (CPCB).
 - The producers shall have arrangements with authorised recyclers either individually or collectively or through a Producer Responsibility Organisation (PRO) or E-Waste Exchange system as per EPR Plan which is approved/ authorised by CPCB.
 - The CPCB has issued EPR Authorizations to 91 nos. of producers in the State and 8 Nos. of Recyclers in the State.
- The TSPCB carried out Inventorisation in the State of Telangana through M/s EPTRI in the year 2016.

- As per the Inventorization report, the projection for E-Waste generation in HMDA for five years (in Metric Tons) is as follows:

2017-18	2018-19	2019-20	2020-21	2021-22
33,425.3	37,456.6	40,230.5	44,945.2	50,335.6

- As per the Annual Report 2022-23, the total E-Waste processed by the authorised dismantlers and recyclers is 74,338.969 T Metric Tons.
- Bulk Consumers: During the year 2022-23, e-waste data pertaining to 410 Nos. of Bulk Consumers was obtained. These Bulk consumers have generated E-Waste of 9478.38 MT, which was sent to authorized Dismantling / Recycling units for safe disposal.
- Awareness among the consumers of EEEs is required to regulate the e-waste collection.

7.1 Compliance of Hon'ble NGT Order in OA No. 512 of 2018:

The Hon'ble NGT disposed the case vide order dt. 15.01.2021 directing to take further steps for scientific enforcement of EWMR and to focus on the following major areas:

- Enforcement of EWM Rules,
- Implementation of authorization regime,
- Implementation of EPR regime,
- Bridging the gap between collection target and collection,
- Enhancing the installed dismantled capacity to match the e-waste generation,
- Implementation of environmental compensation regime,
- Constant Vigilance and monitoring,
- Creation of awareness amongst masses and collectors / handlers / dismantlers / recyclers.

The compliance status on the action plan submitted by CPCB to the Hon'ble NGT in OA No. 512 of 2018 is as follows:

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
a.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs / PCCs to complete this activity within one year.	Inventerization of E-Waste in the State of Telangana was carried out through M/s.EPTRI, Hyderabad in the year 2016.
b.	Identification of Producers who have not obtained, EPR Authorisation	CPCB, Custom department, Ministry of commerce and Ministry of electronics telecommunication	This is a continuous activity for which support of SPCBs /PCCs / Custom dept / Ministry of commerce, Ministry of electronics and telecommunication is required.	The TSPCB has coordinated with Commercial Tax Dept. and letters were addressed to the companies informing about EPR Authorization to be obtained as per the E-Waste Management Rules, 2016.
c.	Verification of quantity of e-waste collected by producers	CPCB/SPCBs/ PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The CPCB has issued EPR Authorizations to 34 Producer organizations in the State of Telangana. The compliance status being reviewed by CPCB.
d.	Verification of systems provided by producers for collection and provided by producers channelisation of e-waste	CPCB/SPCBs/ PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	There are 34 EPR Authorizations issued by CPCB in the State of Telangana. The compliance status being reviewed by CPCB.
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/ CP	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The TSPCB has issued Consents to 16 Recycling units & 13 Dismantling units. These units are being inspected on regular basis to verify compliance.
f.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out Half yearly drive for checking of this activity.	NGT orders communicated to all the District Collectors and the Board is coordinating with District Administration for checking of informal trading, Dismantling & Recycling of E-Waste. Surprise inspections being

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
				conducted to verify illegal dismantling, and recycling of e-waste.
g.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration / CPCB	State Government to formulate mechanism for collection and for incentivising setting up of recycling facilities.	The Government of Telangana has introduced E-Waste Management Policy, 2017 by giving incentives for setting up of Dismantlers / Recycling facilities.
h.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration / CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, District Collector, CMD/ Commissioners) to be designated. Time Frame - Three (3) months.	The TSPCB has designated Nodal Officers at District levels and State level to ensure monitoring of compliance.
i.	Capacity building at district/State/CP CB level	SPCBs/PCCs/ District Administration / CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	E-Waste dismantlers & recyclers are directed to conduct awareness programmes. The District Level officers are being sensitized about the E-waste Rules during the review meetings conducted by the District Collectors on NGT issues.
j.	IEC plan be firm up and executed	SPCBs/PCCs/ District Administration / CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame — Three (3) months. The IEC Plan to be executed over one	The TSPCB is conducted following Training Programmes to the stake holders Departments: 1) E-waste awareness program conducted on 09.12.2022 at Head Office, Hyderabad. 2) Interactive meeting of the Board with the E-waste Dismantlers and

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
			year.	Recyclers conducted on 24.07.2023 at Head Office, Hyderabad. 3) Interactive workshop on E-Waste Rules, 2022 and Best Practises in E-Waste Management held on 08.09.2023 at Head Office, Hyderabad.
k.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration / CPCB	Half yearly review of violations and enforcement actions at city/district/state level and Half yearly reports to be filed with CPCB.	The E-waste facilities are being inspected on regular basis to verify compliance. The CPCB is regularly reviewing the action taken on Half yearly basis.

8. Status of compliance with directions of the NGT passed in O.A.No.673 of 2018, dated 20.09.2018 in the matter of news item published in “The Hindu” authored by Sri Jacob Koshy, titled “more river stretches are now critically polluted”.

8.1 CPCB has identified the following river stretches of Telangana State based on the BOD levels and priority criteria for restoration of river quality.

S.No.	River name	Stretch Identified	BOD range / Max. value in mg/L	Priority
1.	Musi	Hyderabad to Nalgonda (Osmansagar to Wadapally)	4.0 – 60.0	I
2.	Manjeera	Gowdicharla to Nakkavagu	5.0 – 26	II
3.	Nakkavagu	Gandilachapet to Sevalal Thanda (Bachugudem to Confluence point of Nakkavagu and Manjeera)	26	II
4.	Karakavagu	Along Palvancha	18	III
5.	Maneru	Warangal to Somanpalli (Karimnagar LMD to Somanpalli)	6 – 20	III
6.	Godavari	Basar to Khammam (Basar to Bhadrachalam)	4.0 – 9.0	IV
7.	Kinnerasani	Along Palvancha	10	IV
8.	Krishna	Thangadi to Wadapally	5.0 – 6.0	V

8.2 Compliance of the Hon’ble NGT order dt.14.02.2020:

The Hon’ble NGT directed the following:

- Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies by 31.03.2020.

- Untreated / raw sewage discharged into water bodies needs to be stopped. Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021.

➤ The Compliance of the action plan and the Hon'ble NGT directions as on 31.12.2021 are as follows:

Action Points	Compliance status
<p>Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies.</p>	<p>In-Situ Remediation:</p> <p>The NEERI has prepared DPRs for In-situ remediation for 5 drains and for one drain at Kokapet was awarded to NEERI. However, works could not commence. HMWSSB is constructing 31 STPs near all most all the drains by adopting decentralized approach.</p> <p>i) Faecal Sludge Septage Management(FSSM) as interim measure:</p> <p>Existing facilities:</p> <ul style="list-style-type: none"> • Co Treatment Facilities: 7 nos with 70KLD facility in the a. Priority –I stretch (1. Amberpet, 2. Nallacheruvu, 3.Peddacheruvu, 4. Miralam, 5. Khajaguda 6. Nanakramguda and 7.Nagole) <p>HMWSSB has empanelled 93 Septic Tank Cleaning Vehicle Operators for transporation of septage and safe disposal at co-treatment facilities at existing STPs. These operators are provided training for safe handling of septage and issued safety equipment.</p> <ul style="list-style-type: none"> • FSTPs: 22 are completed and are operational. List as below: <p>One number with 40KLD capacity at Nalla Cheruvu in Priority-I stretch</p> <p>29 FSTPs have been established on Priority stretch III-V with 860 KLD capacity. The details are Ieeja, Gadwal, Mahabubnagar, Narayanpet, Siddipet, Gajwel, Kamareddy, Nizamabad, Medchal, Boduppall, Shadnagar, Peerzadiguda, Meerpet, Badangpet, Dubbaka, Nalgonda, Bhongir, Suryapet, Jangaon, Ramagundam, Adilabad, Korutla, Nirmal, Jagityal, Metpally, Bhainsa, Khammam, Yellandu,</p>

Action Points	Compliance status
	<p>Bhupalapally.</p> <p><u>Under Construction:</u>27 Nos as detailed below</p> <p>Nagarkurnool, Kalwakurthy, Achampet, Kollapur, Wanaparthi, Husnabad, Banswada, Bodhan, Armoor, Sadashivpet, Tandur, Ibrahimpatnam, Miryalaguda, Kodada, Peddapalli, Vemulawada Kaghaznagar, Bellampalli, Mandamarri, Karimnagar, Kothagudem, Manuguru, Palwancha, Jammikunta, Huzurabad, Parkal, Madhira</p> <ul style="list-style-type: none"> • <u>Co-Treatment Facilities:</u> 1 no with 10KLD facility in the Priority –I stretch at khajikunta • Feecal Sludge Treatment facilities: <ul style="list-style-type: none"> ➤ Tenders have been invited in 68 ULBs with overall 495 KLD capacity with a project cost of Rs.177.00 Crs. Four Concessionaries are working in 7 different packages. All administrative approvals, LOAs, agreements and proceedings are completed. <p>10 FSTPs have been established on Priority stretch III-V with 80 KLD capacity. The details are <i>Adibhatla, Narsingi, Dundigal, Ghatkesar, Wardannapet, Kothapally, Chennur, Kyathanpally, Khanapur, Luxettipet.</i></p> <p><u>Under Construction:</u>37 Nos as detailed below</p> <p><i>Thumkunta, Jawaharnagar, Dhammaiguda, Gundlapochampally, Nagaram, Pocharam, Nizampet, Parigi, Atmakur, Amarchinta, Waddepalli, Bhootpur, Pebbair, Tellapur, Yellareddy, Narayankhed, Narsapur, Ramayanpet, Thooprana, Bollaram, Bandlaguda Jagir, Shamshabad, Turkayamjyal, Tukuguda, Amangal, Chandur, Haliya Nandikonda, Mothkur, Yadagirigutta, Choppadandi, Sulthanabad, Thorrur, Marripeda, Wyra, Dornakal, Raikal.</i></p>
Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021	<p><u>Details of existing STP in the State:</u> A total of 48 STPs with capacity of 1217.3 MLD are under operation. Details are placed at annexure-II.</p> <p><u>Details of under construction STPs:</u> 19 STPs (975.5 MLD) in the State and complete details are placed as <i>Annex-II</i> and the gist of which is as follows:</p>

Action Points	Compliance status
	<p>○ Polluted River Stretches: Works under progress for construction of STPs in HAM model for balance 19 STPs (975.5 MLD) under Priority-I and Priority-II.</p> <p>○ <u>Other than Polluted River Stretches:</u> 10 STPs with a capacity of 181.26 MLD are under different stages.</p> <p><u>Details of proposed STPs in the State:</u> Total 82 STPs with a capacity of 655.02MLD details are placed at Annex-III.</p> <ul style="list-style-type: none"> • 10 STPs with a capacity of 340.5 MLD (by HMWSSB) under Priority-II stretch through HAM mode is in the process of administrative sanction. <ul style="list-style-type: none"> ▪ Earlier, total 72 No. of STP's of capacity 315.02 MLD in 30 ULB's was proposed to taken up by the PH&ME Department for a tentative amount of Rs.2828.24 Crores and the same was submitted to the Govt. for according Administrative Sanction vide T/o Lr Dt:13-04-2020 & 03-10-2020. ▪ Further, as per instructions of Govt. Vide Memo Dt:25.05.2021 of MA & UD (TP&E.2), it was proposed to take up the above under Hybrid Annuity Model. ▪ Govt. vide G.O.Rt.No.478, Dt:15-07-2022 accorded administrative sanction for appointment of consultant M/s. Green Design and Engineering Services Pvt., Ltd for preparation of DPRs. (including updating existing DPRs) ▪ Further, it was proposed to take up UGD Scheme in Ramagundam Municipal Corporation (one of the ULB under NGT 30 ULBs under polluted River Stretches) under AMRUT 2.0. ▪ It is to submit that Govt. of India has sanctioned SBM 2.0 for Telangana State which includes construction of STPs and I&D Structures in ULBs. It is proposed to take up STPs in 103 ULBs (other than GHMC, 26 ORR ULBS, 11 AMRUT Towns, Siricilla but including 29 NGT ULBs) under SBM

Action Points	Compliance status
	<p>2.0 in Hybrid Annuity Model.</p> <ul style="list-style-type: none"> ▪ The funding for STPs under SBM 2.0 is restricted to 2025 population only (that too @70%), whereas as per CPHEEO Manual, STPs are to be designed for 15 years (Prospective) and 30 years (ultimate). Accordingly, STPs capacities are calculated as per Prospective population Demand for 2038 and Ultimate population Demand for 2053. ▪ Hence, the sanctioned amount under SBM 2.0 is not sufficient to meet the construction of STPs as per CPHEEO Manual Design. ▪ Hence, it is proposed to float tenders on Hybrid Annuity Model by utilising the SBM provision as Viability Gap Funding. ▪ Addressed to Govt. for according approval to call tenders with open technology on RFP mode pending administrative sanction for taking up construction of 344 Nos of STPs in 103 ULBs for capacity of 789.20 MLD under SBM 2.0. Orders are awaited.

The Hon'ble NGT vide order dt. 29.06.2020 directed the following :

- The monitoring is expected with reference to ensuring that no pollution is discharged in water bodies and any violation by local bodies or private persons are dealt with as per mandate of law as laid down in orders of the Hon'ble Supreme Court and this Tribunal without any deviation from timelines.
- Every State/UT in the first instance must ensure that at least one polluted river stretch in each category is restored so as to meet all water quality standards upto bathing level. This may serve as a model for restoring the remaining stretches.

The Action plan for treating the sewage entering the water bodies is under implementation.

Sewage Management

Overall status of the State:

- I. Total Population: Urban Population & Rural Population separately : 3.9 crores

II. Estimated Sewage Generation (MLD) : 2750

III. Details of Sewage Treatment Plants(STPs):

- Existing no. of STPs and Treatment Capacity (in MLD) : 48No.s (1217.3 MLD) 33 nos. (1051.8 MLD) with in GHMC under priority- I&II + 15 nos. (165.5 MLD) other ULBs
 - 219 MLD under trial run
- MLD of sewage being treated through Alternate technology: Nil
- Gap in Treatment Capacity :1532.7 MLD
- No. of Operational STPs :48 No.s (5 in trial run)
- No. of Complying STPs :43 No.s(5 STPs commenced recently and need to be evaluated)
- No. of Non-complying STPs :Nil

Details of each existing STP in the State: Details are placed at Annex-I

- 1.0 All the existing STPs within GHMC area are under MoM with single agency of M/s. Ramky Infrastructures Ltd., Hyderabad for a period of 5 years comprehensive MoM contract. To have real- time monitoring of plants performance and to ensure the treated effluent parameters are as per standards of TSPCB / CPCP/CPHEEO, the Online Continuous Effluent Monitoring System (OCEMS) is installed at all STPS and being monitored through online system and also a Third Party agency is engaged to evaluate the performance and functioning of STPs regularly apart from quality tests by TSPCB / EPTRI on a monthly basis.
- 2.0 In order to achieve 100% sewage treatment within HMWSSB's jurisdiction (Hyderabad city) and to prevent sewage pollution to water bodies / river Musi at Hyderabad and in compliance to the orders dated: 29.09.2022 of Hon'ble NGT in OA No.606/2018, the Government of Telangana has accorded administrative sanction for construction of 31 new STPs of 1259.50 MLD capacity at a cost of Rs.3866.21 Crores vide GO Rt.No.374 of MA&UD Dept, dt: 11.09.2020 & G.O.Rt.No.669,MA&UD (Engg.2) Dept., dated:22.09.2021.
- 3.0 As far as implementation of the above is concerned, HMWSSB has invited the eTenders for the above STPs under Hybrid Annuity Mode of contract as approved by the Government with 60% investment by agency and 40% by State Government and entrusted the works in 3 packages to the agencies with the approval of Commissionrate of Tenders (COT) and Government of Telangana. The list of STPS taken up in 3 Packages is appended as **Annexure-2**.
- 4.0 Present Status of Construction of new STPS (1259.50 MLD Capcity):

Package-1 (402.50 MLD): Out of 8 STPs of 402.50 MLD Capacity, presently 5 STPs of 352 MLD Capacity are grounded and the works are in brisk progress and programmed for completion by end of Dec 2023/ Jan' 2024. Balance 3 STP's will be taken up with modified capacity as per site availability in the same catchment. Formulated the proposals and are under finalization.

Package-II (480.50 MLD): Out of 6 STPs of 480.50 MLD Capacity, 5 STPs of 440.50 MLD Capacity are grounded duly cascading the flows of 2 STPs to other locations. The works are in brisk progress and 4 STPs of 440.50 MLD capacity is programmed for completion by end of Dec 2023/Jan 2024. The balance 1 STP (40 MLD) will be completed by Mar 2024.

Package-III (376.50 MLD): Out of 17 STPs of 376.50 MLD Capacity, 10 STPs of 271 MLD Capacity are grounded cascading the flows of 4 STPs to other locations. The works are in brisk progress and programmed for completion by end of Dec'2023/March 2024. The balance 4 STPs of 101 MLD will be completed by June 2024 subject to clearance of court cases.

- 5.0 It is to submit that, by end of Dec 2023/Mar 2024 out of 1259.50 MLD capacity of STPs, about 1158.50 MLD capacity plants will be completed & commissioned. Balance 101 MLD will be completed by June 2024.
- 6.0 **Achievement of 100% sewage treatment in Hyderabad City:** As per the Hon'ble NGT directions, the Government of Telangana supported the HMWSSB to formulate the Comprehensive Sewerage Master Plan (CSMP) and also provided administrative sanction for an amount of Rs.3866.21 Crores for construction of 1259.50 MLD capacity new STPs. As such the efforts put in by the Government of Telangana and HMWSSB (implementing agency) on liquid waste management at Hyderabad City is to be considered as compliance to the full extent.
- 7.0 In addition to the above STP's, HMWSSB has also set up FSTP (Fecal) of 40 KLD capacity at Nallacheruvu, Uppal and is in operation.

Details of under construction STPs 36 STPs (1191 MLD) in the State and complete details are placed as Annex-II and the gist of which is as follows:

- **Polluted River Stretches** under Priority –I and II: Works continuing for construction of the STPs in HAM model for 23 STPs (1163 MLD).
- **Other than Polluted River Stretches:** 10 STPs with a capacity of 181.26 MLD are under different stages.

Details of proposed STPs in the State: Total 82 STPs with a capacity of 655.02MLD details are placed at Annex-III.

- IV. 10 STPs with a capacity of 340.5 MLD (by HMWSSB) under Priority-II stretch through HAM mode is in the process of administrative sanction
- V. 72 No. of STP's of capacity 315.02 MLD in 30 ULB's through HAM mode is in the process of administrative sanction
- Hence, it is proposed to float tenders on Hybrid Annuity Model by utilising the SBM provision as Viability Gap Funding.
 - Addressed to Govt. for according approval to call tenders with open technology on RFP mode pending administrative sanction for taking up construction of 344 Nos of STPs in 103 ULBs for capacity of 789.20 MLD under SBM 2.0. Orders are awaited.

Septage management in Rural areas

S.No	Financial Year	IHHLs		Community Sanitary Complex (CSC)		SLW M Activities Expenditure (in Crores)	School & Anganwadi Toilets Expenditure (in Crores)	Total Expenditure (in Crores)	Magic Soak Pits		
		No. of IHHs Completed	Expenditure (in Crores)	No. of CSC Completed	Expenditure (in Crores)				In Progress	Completed works	Expenditure (Rs in Crores)
1	2018-19	445055	809.38	0	0	0	0	809.38		76357	22.54
2	2019-20	573234	383.32	0	0	0	0.41	383.73		263964	70.13
3	2020-21	150653	46.94	0	0.15	2.81	0	49.9		194674	76.59
4	2021-22	11486	0	11	0.20	0	0	0.2		52601	27.19
5	2022-23	1401	16.95	26	0.54	0	0	17.49		0	0
Total		1181829	1256.59	37	0.89	2.81	0.41	1260.70	0	587596	196.45

- VI. **Reuse of Treated Water:** Govt. of Telangana has released a policy for reuse of the treated water

Quantity of Sewage	Treatment capacity	Current Gap in	Utilization of treated sewage in		
			Agriculture /	Industrial	Any other purpose

Generation upto ORR (in MLD)	(in MLD)	treatment (in MLD)	Horticulture Purpose	Purpose	
1950 MLD (F.Y. 2021)	772.5 MLD	1178 MLD	Yes The treated waste water is also being used for agriculture purpose along the Musi River	2 MLM of treated water is recycled	Gardening at Shilparamam, watering the plantations in medians of the roads and Construction & Demolition waste processing units.

- a. So far 66.5 MLD treated waste water has been reused.
- b. HMWSSB has engaged a consultant for demand assessment and identification of the potential users for reuse of treated waste water from the existing & proposed STPs and preparation of detailed project report is in progress.
- c. HMWSSB has organized workshops with various stake holders for creating awareness on utilizing the treated waste water from existing STPs and identification of potential users.

Annex-I

Details of existing STP

No.	Location	Existing STP Capacity	Operational Status of STP	Compliance Status of STP
1	Amberpet	339.00	Working	Complied
2	Nagole	172.00	Working	Complied
3	Nallacheruvu	30.00	Working	Complied
4	Attapur 1	51.00	Working	Complied
5	Attapur 2	23.00	Working	Complied
6	Pedda Cheruvu	10.00	Working	Complied
7	Miralam Tank 1	10.00	Working	Complied
8	Miralam Tank 2	5.00	Working	Complied
9	Durgam Cheruvu	5.00	Working	Complied
10	Patel Cheruvu	2.50	Working	Complied
11	Saroor Nagar	2.50	Working	Complied
12	Langer House	1.20	Working	Complied
13	Noor Mohammad Kunta	4.00	Working	Complied
14	Safilguda	0.60	Working	Complied
15	Khajakunta	12.00	Working	Complied
16	Khajaguda	7.00	Working	Complied
17	Nanakramguda	4.50	Working	Complied
18	JVR Park	0.50	Working	Complied
19	Lingam Kunta	30.00	Working	Complied
20	Gopanapally	4.50	Working	Complied
21	Necklace Road	20.00	Working	Complied
22	Pattigadda	30.00	Working	Complied
23	Rangadhamini Lake	5.00	Working	Complied
24	Krishnakanth Park	0.50	Working	Complied

No.	Location	Existing STP Capacity	Operational Status of STP	Compliance Status of STP
25	Amber Cheruvu	2.50	Working	Complied
26	Peddacheruvu	17.50	Completed & Commissioned	To be evaluated
27	Nallacheruvu-2	38.50	Completed & Commissioned	
28	Miralam Site-I	41.50	Under trial runs	
29	Kokapet	15.00	Commenced	
30	Fathenagar-1	133.00	Completed & under Trail Run	
31	Durgamcheruvu	7.00	Completed & under Trail Run	
32	Khajakunta	20.00	Completed & under Trail Run	
33	Miyapur-Patelcheruvu	7.00	Completed & under Trail Run	
34	Bommakal Road (Near Housing Board Colony)	38.00	Working	Meeting
35	Chakali Gadda, Allampally	13.00	Working	Meeting
36	Dubba	31.50	Working	Meeting
37	Yellammagutta	15.00	Working	Meeting
38	Thallagadda	11.50	Working	Meeting
39	Chinthala Cheruvu	7.25	Working	Meeting
40	Narsapur Cheruvu	11.00	Working	Meeting
41	Rajareddy Pally	1.50	Working	Meeting
42	Pidichedu Road	3.50	Working	Meeting
43	Pandavula Chervu	0.50	Working	Meeting
44	Pragnapur (By-Pass Road)	1.25	Working	Meeting
45	Pullareddy cheruvu	10.00	Working	Meeting

No.	Location	Existing STP Capacity	Operational Status of STP	Compliance Status of STP
46	Ursugutta	5.00	Working	Meeting
47	Pragathinagar	15.00	Working	Meeting
48	Nainoni Kunta	1.50	Working	Meeting
	Total:	1217.3		

Annexure II
Details of under construction STPs in Priority - I
List of STPs under construction in GHMC Area

Package-I:

Sl. No.	Location	Capacity (MLD)	Remarks
1	Amberpet	212.50	In progress
2	Nallacheruvu-1	86.50	In progress
3	Ramacheruvu	30.00	In progress
4	Safilguda	5.50	In progress
5	Kapra Lake	5.00	To be grounded
6	Patelcheruvu	7.00	To be grounded
TOTAL		346.50	

Package-II:

Sl. No.	Location	Capacity (MLD)	Remarks
1	Nagole	320.00	In progress
2	Attapur-1	64.00	In progress
3	Attapur-2	40.00	In progress
TOTAL		424.00	

Package-III:

Sl. No.	Location	Capacity (MLD)	Remarks
1	Mullakathuwa Cheruvu	25.00	In progress
2	Vennelagadda	10.00	In progress
3	Shivalaynagar	14.00	In progress
4	Rainbow Vista	43.00	In progress
5	Nallagandla	7.00	In progress
6	Palapitta Park	5.00	In progress
7	Fathenagar-2	20.00	Under grounding
8	HPS, Begumpet	40.00	In progress
9	Chitrapuri Colony	21.00	LA possession under process
10	Pariki Cheruvu	20.00	Work stopped due to court case
TOTAL		205.00	

S. No.	Location of STP	City/Town	Funding	Capacity of STP in MLD	Physical Progress in %	Tentative date of Completion
1	Ramnagar Bandam	Miryalguda	UIDSSMT Rs.78.52Cr (Rs.45.51+Rs.33.01 Cr.)	5.45	Physically Completed. Commissioning under progress. Interconnection and gap closing works pending.	3/31/2024
2	Sheshammagudem	Nalgonda	UIDSSMT Rs.89.78Cr (Rs.56.79+Rs.32.99 Cr.)	17.16	99%	3/31/2024
	Arjalabavi			2.55	11% (held up and will not be executed)	-
3	Bus Depot Backside	Nagar Kurnool	SDF+TUFIDC Rs.35.00Cr+30.00Cr	3.20	99%	1/31/2024
	Bus Depot Backside			2.30	99%	1/31/2024
4	Dhamsalapuram	Khammam	CM Assurance Rs.70.00Cr.	20.00	25%	6/30/2024
5	Nalla cheruvu	Suryapet	TUFIDC Rs.81.41Cr.	10.00	70%	3/31/2024
6	Peta Cheruvu	Devarakonda	TUFIDC Rs.23.20Cr.	1.5	0% Will not be executed.	
7	Reddypuram.	GWMC	Smart City Rs.200.00Cr.	100	Work cancelled due to land acquisition issue	
8	Shanthinagar behind 2BHK Colony	Sircilla	Rs.61.25 Cr Mission Bhagiratha (Urban)- Subject to reimbursement from RWS&S Dept.	19.1	85%	3/31/2024
Total				181.26		

Annexure-III

Details of STPs in PRS-II

No.	Location	Capacity of the STP proposed in MLD	Status of Project (at DPR Stage/ Under Tendering/ Work to be Awarded)	Likely Date of Completion
1	Manjeera- Nakkavagu catchment	10 STPs 340.50 MLD	Proposal submitted to Govt. for according sanction.	2 years after A/s

Details of STPs proposed in the State in PRS III to V

S. No.	ULB Name	No. of STP	STP -1	STP -2	STP -3	STP -4	Total MLD	Status of Project
			MLD	MLD	MLD	MLD		
1	Bellampally	2	8.50	4.5			13.00	<ul style="list-style-type: none"> ▪ 72 STPs with a capacity of 315.02MLD in Priority stretches III-V. ▪ Administrative approval for taking up the works in 104 ULBs for capacity of 387.70 MLD with an estimate of Rs.934.60 crores under SBM 2.0. The central share is proposed to be used as VGF and implement the project under HAM. ▪ Government issued administrative sanction vide G.O.Rt.No.478, Dt:15-07-2022 for appointment of consultant M/s. Green Design and Engineering Services Pvt., Ltd for preparation of DPRs for 72 STPs (315.02MLD) in Hybrid Annuity Model(HAM) to treat
2	Mandamarri	3	7.00	6	1		14.00	
3	Ramagundam	3	32.00	9	4		45.00	
4	Jagtial	4	14.10	4.9	0.6	0.56	20.16	
5	Metpally	2	4.30	5.3			9.60	
6	Bhainsa	2	7.50	2.0			9.50	
7	Korutla	1	12.71				12.71	
8	Manuguru	2	5.00	1.2			6.20	
9	Armoor	3	4.10	6.5	0.8		11.40	
10	Dharmapuri	2	2.00	1.70			3.70	
11	Chennur	2	3.00	2.50			5.50	
12	Kyathanpally	2	4.00	3.20			7.20	
13	Luxettipet	2	3.00	2.00			5.00	
14	Mancherial	4	7.50	3.00	3.00	3.00	16.50	
15	Nasipur	3	8.00	5.00	5.00		18.00	
16	Khanapur	2	3.00	1.80			4.80	
17	Nirmal	3	8.50	6.00	5.50		20.00	
18	Manthani	2	2.00	1.75			3.75	
19	Gadwal	2	12.90	3.36			16.26	
20	Kollapur	3	0.57	4.33	1.24		6.14	
21	Ieeja	2	4.81	2.11			6.92	
22	Alampur	2	1.60	1.5			3.10	
23	Makthal	2	2.60	2.6			5.20	

S. No.	ULB Name	No. of STP	STP-1	STP-2	STP-3	STP-4	Total MLD	Status of Project
			MLD	MLD	MLD	MLD		
24	Palwancha	4	2.00	2.8	9.3	2.00	16.10	the sewage in the Polluted River Stretches of Godavari, Krishna, Maneru and Kinnerasani.
25	Huzurabad	2	4.75	1.7			6.45	
26	Jammikunta	2	4.90	1.4			6.30	
27	Parkal	2	4.00	2.6			6.60	
28	Bhupalpally	3	6.00	2.2	0.63		8.83	
29	Kothapalli	2	1.50	1.10			2.60	
30	Sultanabad	2	3.00	1.50			4.50	
		72					315.02	

It is to humbly submit that, the Hon'ble NGT has issued directions to Government of Telangana for creation of the ring fenced account for depositing Rs.3800 Crores towards compensation for taking up the works pertaining to the MSW and Sewage management in the state. The following is submitted for kind consideration.

Though amount was not deposited in separate ring fenced account, the following administrative sanctions for compliance of the Hon'ble NGT orders were issued prior to the Hon'ble NGT order and also subsequent to the orders as detailed below:

- An amount of Rs.3866 crores is issued for construction of STP of capacity 1259.5 MLD in the GHMC area.
- PHED has administrative sanction under SBM 2.0 for construction of the STPs of capacity 387.70 MLD and proposals for using the central share as VGF to implement the project under Hybrid Annuity Mode (HAM) are moved.
- Bio-mining work orders were issued for completion by March, 2024.
- To bridge the gap in MSW processing facility, tenders finalized and LoA issue for establishment of 2961 TPD is under progress.

Chief Secretary
Government of Telangana L1/L2.

CHIEF SECRETARY
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